OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

Allahabad: Dated this 13th day of July, 2001.

Contempt Petition No. 45 of 2001.

In

Original Application No. 1334 of 1998.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Ramesh Chandra Sharma,
Son of Late Babu Lal Sharma,
Resident of Sarvoday Nagar,
Bichhiya North Lane, Hanuman Temple,
PO Jangal Tulsiram Bichhia,
Gorakhpur.

(Sri RK Dubey, Advocate)

. Petitioner

Versus

- Sri VK Garg, General Manager, N.E. Railway, Gorakhpur.
- Sri P.C. Gard, Chief Workshop Manager, N.E. Railway, Kachanical Workshop, Gorakhpur.

(Sri AK Gaur, Advocate)

. . . . Respondents

ORDER (Oral)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

This application has been filed under Section 17 of Administrative Tribunals Act, 1985 for initiating contempt proceedings against the respondents for non-compliance of the order dated 22-12-2000 passed in DA No. 1334/1998.

stating that the order has already been complied and the amount has been paid through cheque including interest for delay of one month in making payment. We have perused supplementary counter affidavit and in our opinion the order has been complied.

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- 2. Sri RK Dubey, counsel for the applicant, however expressed dis-satisfaction in respect of the amount recovered for unauthorised occupation of the Railway quarter. He also submitted that the applicant was entitled for some more payment. In our opinion as the compliance has been done as required in the order, the question of the compliance and contempt does not arise now. If the applicant still feels dis-satisfied with the compliance, it shall be open to him to challenge the same original side by filing a regular DA.
 - 3. Subject to the aforesaid observation this contempt application is dismissed. Notices issued to the Opp. Parties are discharged. There shall be no order as to costs.
 - 4. A Copy of this order will be given to the parties within a week.

Member (A)

Vice Chairman

Dube/